

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 505 & 507 OF 2018 IN
DFR NO. 1460 OF 2018**

Dated: 26th April, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of

**Salasar Green Energy Private Limited (A Project Company
formed by M/s N.P.Agro (India) Industries Limited)Appellant(s)**

Vs.

**Uttar Pradesh Electricity Regulatory Commission
(UPERC) & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy
Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C.K.Rai
Mr. Mohit Rai for R-1

ORDER

**IA NO. 507 OF 2018
*(Appl. for waiver of court fees)***

The learned counsel, Mr. Sourav Roy appearing for the Appellant, at the outset submitted that the statement made in the application and for the reasons stated therein, may kindly be accepted and the instant application may kindly be allowed to waive the payment of court fees in the interest of justice and equity on the ground that in the identical matters also this Hon'ble tribunal has allowed the application similarly filed by the Appellant.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and we have perused the reasons assigned in the application, the Appellant has made out a case for waiver of court fees and further it is to note that in the identical matters, this Tribunal has allowed the waiver of court fees to the Respondent Nos. 4 to 17.

Keeping in view the above facts of the case and for the reasons stated in the application, the same was accepted. IA, being IA No. 507 of 2018 is allowed for waiver of court fees for Respondent Nos. 4 to 17 at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

IA NO. 505 OF 2018
(Appl. for condonation of delay in filing)

Issue notice to the other Respondents returnable on 17.05.2018. Dasti, in addition, is permitted. Learned counsel, Mr. C.K.Rai, appearing for the Respondent, accepts notice on behalf of Respondent No. 1 in the matter.

List the matter on **17.05.2018.**

(S.D. Dubey)
Technical Member
Js/kt

(Justice N.K. Patil)
Judicial Member